

people in spite of the opposition coming from the State Governments?

Shri Vidya Charan Shukla: Prohibition is not a fraud. This is one of the principles enshrined in the directive principles of our Constitution.

Shri Hem Barua: On a point of order. He agrees that it is one of the principles enshrined in the Constitution. Then, why does he say that the responsibility lies with the State Government?

Mr. Speaker: It is between the Centre and the State.

Shri Vidya Charan Shukla: As far as the implementation is concerned, I have said it is the responsibility of the State Government.

श्रीमती जयश्वेन शाह : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि प्राहीबिशन की बात हमारे संविधान के डाइ-रेक्टिव प्रिन्सिपल में बताई गई है, इस लिये इस के इम्प्लीमेंटेशन की जिम्मेदारी केन्द्रीय सरकार की है, ऐसी हालत में इस में पैसे का या रिसेसर्ज का क्या मतलब है, इस को इम्प्लीमेंट करने के लिये इन्कम हो या न हो, आगे चलना ही होगा, यदि ऐसा नहीं करेंगे तो यह कांस्टीट्यूशन कैसे चलेगा ? मैं जानना चाहती हूँ कि इस के बारे में आपकी क्या पालिसी है ?

श्री जिज्ञाचरण शुकल : इस नीति को राज्य सरकारों ने लागू करने का जब प्रयत्न किया तो उनके सामने आर्थिक समस्या आई। यदि उनके सामने आर्थिक समस्या न आती तो इस काम को दूसरे ढंग से पूरा किया जा सकता था, लेकिन आर्थिक समस्या के कारण ही बहुत सी राज्य सरकारों ने अपनी अन-अर्बिता व्यक्ति की कि वे इस नीति को अपने यहां लागू नहीं कर सकेंगे।

Shri Swell: May I know whether it is a fact that whatever be the merits

of prohibition as a personal or a national principle, it has proved a complete failure because it has not been implemented, but has also given rise to many forms of social evil like illegal distillation, corruption of the moral fabric of society, smuggling, use of poisonous ingredients in the distillation of liquor, affecting the health of the country etc. Now, if these are the facts, I would like to know whether the Government proposes to revise its proposal of introducing complete prohibition in the country by a particular target date?

Shri Vidya Charan Shukla: What the hon. Member has said earlier, is a matter of opinion. As for the latter part of his question, I have already said that the study team's recommendations are under consideration.

Mr. Speaker: Next question.

विदेशों द्वारा भारत में सामाजिक तथा सांस्कृतिक संगठनों का बन दिया जाना

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* 782. श्री कंबर लाल गुत :

श्री रा० स्व० विद्यार्थी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि कुछ विदेशी सरकारें भारत में सामाजिक तथा सांस्कृतिक संगठनों तथा कुछ व्यक्तियों को निम्न निम्न तरीके से धन देती हैं;

(ख) यदि हाँ, तो उसका ब्यौरा क्या है;

(ग) क्या सरकार ने इस मामले की कोई जांच की है; और

(घ) यदि हाँ, तो उसका क्या परिणाम निकला है ?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). The Intelligence Bureau were directed to

make inquiries into the use of foreign funds in the recent elections and for other purposes. A report has recently been received from I.B. and is being examined carefully. Government will take some time to formulate their conclusions on the report and to decide whether any further inquiries are necessary.

Shri Indrajit Gupta: Sir, I rise to a point of order. This question does not relate to the use of funds for the purposes of general elections. This refers to the giving of money by foreign governments in different forms to social and cultural organisations and individuals. (Interruption). In any case, this is not the other question referring specifically to the use of PL 480 funds for general elections. This is a much wider question. He should reply to that.

Shri S. M. Banerjee: Sir, I raise a point of order. What the hon. Minister has replied can be the reply to Question No. 801. Kindly see that question. There is a specific question—Question No. 801—which relates to CBI report on PL 480 funds, during the general elections. I think he has confused the reply. We can link up both the questions, if you permit.

Mr. Speaker: Mr. Kanwar Lal Gupta who has tabled the question will certainly raise it. Let us see.

श्री कंबर लाल गुप्त : जब पहले यह बात आई थी, तब सब लोगों ने कहा था कि चूँकि सी० बी० आई० की रिपोर्ट इतनी रिजालिबल नहीं है, वह तो ऊपर से एक चीज की हुई है, इस लिये क्या सरकार इस सम्बन्ध में कोई कमीशन बैठाने पर विचार करेगी जो कि सब लोगों से बातचीत कर के, एविडन्स ले कर, सही तथ्य क्या हैं, माकूम कर सके, अन्यथा केवल सी० बी० आई० रिपोर्ट से सही चीज सामने नहीं आ सकेगी ?

Shri Y. B. Chavan: When we discussed this matter in the House, this

question was debated for one hour or so, and at that time, I had indicated that after studying the conclusions of this enquiry report, this question will have to be considered, whether a further enquiry by a commission will be necessary. But before that, it would be very difficult for me to express an opinion.

Shri S. M. Banerjee: What about the CIA activities? You have not replied at all.

श्री कंबर लाल गुप्त : जनरल इलेक्शन में या प्राइम तक जो कुछ होता रहा है, वह तो होता रहा है, लेकिन ग्राइन्दा हमारे देश की सोशल लाइफ, पोलिटिकल लाइफ, इकानामिक लाइफ में चाहे वह रूस का पैसा हो या अमरीका का पैसा हो या किसी भी देश का पैसा हो, एक पार्टी ले या दूसरी पार्टी ले, एक इन्डोविजुअल ले या दूसरा इन्डोविजुअल ले, उस का कोई के दबान नहीं या इस दृष्टि से सरकार कौन से कदम उठाने के बारे में सोच रही है। क्या सरकार इस बारे में कोई लेजिस्लेशन लाना चाहती है या कोई थोर रास्ता अपनाना चाहती है, जिससे ग्राइन्दा यह चीज बन्द हो ?

Shri Y. B. Chavan: I am entirely at one with the hon. Member, because, what, really speaking, we are aiming at is that. And the purpose of raising the discussion and asking the question was to clear the national life from these dangers. But what steps could be taken and all that—for that, we must know, and we must be in a position to ascertain exactly how it is working, where it is working and what measures will have to be adopted. Before that proper study is made, if you just go on bandying about opinions, then it amounts to spreading suspicion, and it is suspicion against ourselves, against the nation itself. I think I was pleading for certain time for a proper study of this report, and after that study, I will certainly come before this hon. House

to indicate the conclusions and the action to be taken thereafter.

Shri Krishna Kumar Chatterji: Is the hon. Minister aware (a) that the Bank of China was not allowed to function by the Reserve Bank as it was evident to the Reserve Bank authorities that the bank was being utilised by political parties for financing their election campaign and for other party work, and (b), if so, is the hon. Minister prepared to take suitable steps to see that foreign money is not made available to political parties through subterfuge?

Shri Y. B. Chavan: I do not have information about this.

श्री कान्हेस्वर सिंह : क्या मंत्री महोदय यह कहने का कष्ट करेंगे कि इंडिया फाउंडेशन ला इंस्टीच्यूट को क्या भी सी० के० कृष्ण मेनन के द्वारा देती है जोकि सी० आई० ए० का है तथा वह जो बल्ड कांग्रेस ऑफ कल्चरल फंडेशन है वह भी उसी सोर्स से क्या पाती है ? वह तो घास की अमरीका की तरह ही नहीं । सब आदमे रूस में । घाल इंडिया ट्रेड यूनिफन कांग्रेस जिस को रूस से क्या बल्ड फंडेशन आफ ट्रेड के द्वारा मिलता है जिसके कि उपसभापति एक बहुत बड़े नेता हैं । इस सिलसिले में अध्यक्ष महोदय, मैं आप का ध्यान बंग इंडिया वीगजीन के जून 67 के प्रति की घोर आकर्षित करना चाहता हूँ जिसमें कि यह क्वेश्चन थावा है और जिसका कि जिक पैट्रवाट में भी इस हंडिंग के मातहत मिलता है :

Take-over of student organizations—Big business houses fill gap left by CIA.

मैं जाना चाहता हूँ कि क्या इस की जानकारी मंत्री महोदय को है, यदि नहीं तो इस बारे में जांच कराने के लिए यह क्या कर रहे हैं और क्या यह इस के लिए एक समिति का गठन करने का इरादा रखते हैं जोकि इस बारे में जांच करके अपनी रिपोर्ट दे ?

Mr. Speaker: Has the Minister followed the question?

Shri Y. B. Chavan: No, Sir.

Mr. Speaker: Please repeat only the question.

श्री कान्हेस्वर सिंह : अध्यक्ष महोदय, क्या एशिया फाउंडेशन से ला इंस्टीच्यूट को श्री सी० के० कृष्ण मेनन के द्वारा क्या मिलता है तथा वह जो बल्ड कांग्रेस आफ कल्चरल फंडेशन है उस को भी सी० आई० ए० का पैसा मिलता है तथा घाल इंडिया ट्रेड यूनिफन कांग्रेस को सोवियट रूस से पैसा बल्ड फंडेशन आफ ट्रेड के द्वारा मिलता है तथा इस एलेक्शन में भी 129 कैडीटेड्स रूस के ये जिन्हें KGB जो कि रूस का है, CIA के समान है । उनसे क्या उन लोगों को मिलता है । यह बंग इंडिया के जून की प्रति में है । क्या इस का पता मंत्री महोदय को है, अगर नहीं है तो मैं इसको सभा पटल पर रख दूँ क्योंकि किसी भी देश का क्या हो हमारे राष्ट्रीय जीवन में वह नहीं चलेगा ?

Shri Y. B. Chavan: I would make a request to hon. Members. If they go on individually mentioning some allegation or some facts which they think they know and which are published in some papers, etc., that would be unending. All these matters are the subject-matter of the inquiry that has been taken up.

श्री जयु लिवडे : उन्होंने जो सवाल उठाया है क्या उसकी भी जांच कर रहे हैं ?

Shri Y. B. Chavan: It is not only a question of use of foreign money in the elections, but the general role of foreign money in our political life. That is also a subject-matter of inquiry. I do not know whether this particular matter mentioned by the hon. Member is involved in that or not. The only answer I can give is, I have no information. What I am trying to convey to the House is that

in these matters, instead of mentioning individual instances, we might wait till the study is completed.

श्री मधु लिमये : अध्यक्ष महोदय, उन्होंने एक निश्चित प्रश्न पूछा है उस का जवाब कहाँ प्राया है ?

Shri Y. B. Chavan: I have no information.

श्री मधु लिमये : यह ठीक है ऐसा पहले ही कह देते ?

Shri Chintamani Fasnigrahi: May I know whether Government has got any complete list of the different social, cultural, youth and other bodies which are receiving money from foreign sources and if so, what are those organisation?

Shri Y. B. Chavan: Government does not maintain a list of people who receive money. We are discussing a certain aspect of the question whether any organisations are receiving any foreign money in an unauthorised way. That cannot be answered unless we study the report.

Shri Indrajit Gupta: Sir, I am glad to hear from the hon. Minister that this inquiry is not going to be limited to the question of the use of foreign funds in the general elections but also the general question of foreign money coming into the various types of organisations and individuals. Of course, he has cast his net very wide. I would like to know, in order to make such an inquiry effective, what procedure he proposes to follow in the way of receiving specific complaints or specific allegations, inviting the public to give him information or inviting Members of this House to give him facts. How will this inquiry proceed unless it has some evidence and facts to go on? We are quite willing to co-operate. We can give him a lot of evidence.

Shri Y. B. Chavan: I would like to give some background of the inquiry that was undertaken. Certain criti-

cisms were levelled in the Press and it was aired in this House and even in the public outside, that foreign money has played its role in our political life, cultural life and social life. This question became more particularly vocal after the general elections because there was a feeling that foreign money was very liberally spent in the last general elections. It was because of that that this question was raised. But the inquiry, really speaking, was not confined to the use of money only in the general elections. It certainly had taken other aspects also into consideration. How far it has gone, whether the net is too wide, whether it has included everything, I really do not know. The study is not yet complete. I cannot say whether we can start that type of inquiry where we can invite allegations and complaints from individual Members etc. Possibly we may reach that stage after the whole study is completed. Certainly, I can share with this august House the conclusions that have been reached.

श्री मधु लिमये : जानकारी हासिल करने के पहले ही निष्कर्ष निकाल लेने ? श्री इन्द्रजीत गुप्त कह रहे हैं कि वह सरकार को जानकारी देने के लिए तैयार है ।

Shri Y. B. Chavan: They will not be the conclusions of the Government, but the conclusions that, really speaking, can reasonably be drawn from the report. Then certainly we can discuss it here and if the Parliament, which is the supreme body, indicates a certain line of action the Government will be willing to undertake that (Interruptions). It certainly did not start on any charge-sheet or allegation against anybody.

Mr. Speaker: The hon. Minister need answer the question that is put and not further arguments; otherwise there will be no end to it.

Shri K. Narayana Rao: Sir, I have been associated with several academic institutions which have been receiv-

ing foreign funds. I feel I have a definite knowledge that at least they are doing good work. In the light of that, may I know whether the scope of inquiry would be confined merely to know what institutions have been getting money from foreign sources or would it also go into the merits of a particular case, in the sense whether the fact of getting foreign money really or in any way influences the level of research or other academic development that is taking place in this country?

Shri Y. B. Chavan: Sir, it is the same aspect of the question which I have already answered.

Shri Bal Raj Madhok: Sir, one reason why foreign money has been playing a part in India's political and social life is that there are large reserves of Indian money with some foreign powers because we have been making them payments in Indian rupee. May I know whether this accumulation of Indian money in the hands of foreign embassies, foreign powers or foreign countries will be stopped and for that purpose will this money payment in rupee for the goods that we get be stopped? If that is not stopped there can be no end to this kind of things. May I know what steps Government are taking to prevent this kind of accumulation of Indian money in foreign hands?

Shri Y. B. Chavan: Sir, again a general question has been raised with which certain economic policies and other matters will have to be considered. For example, the question of PL 480 funds is linked up with this. I just cannot get up and say that we will stop that sort of thing. We will have to go into the fact whether foreign money, whether PL 480 funds, were misused for political purposes. We have to be certain about that before we take a view. Unless we are certain that it was misused, we cannot take a view on this.

Shri J. B. Kripalani: Is it not a fact that in our scriptures it is written

that all money is sacred and that even a Brahmin can take money from a pariah?

श्री बाल्मीकि चौधरी : विदेशी पैसे से भारतीय राजनीति का काम चलता है इस सम्बन्ध में जितने प्रश्न हुए उनका उत्तर माननीय मंत्री महोदय ने जिस नाटकीय ढंग से दिया है उस से पता चलता है कि बात को छिपाया जा रहा है या जिस एजेंसी से यह जानकारी ली जाती है, वह कमजोर है। मैं जानना चाहता हूँ कि, क्या मंत्री महोदय ने इस एन्कवायरी की रूट को पकड़ा है या नहीं ?

Shri Y. B. Chavan: Well, that is also a matter for further scrutiny. I cannot say that just now.

श्री शिवचन्द्र झा : मैं माननीय मंत्री महोदय से पूछना चाहता हूँ कि क्या उन को पता है कि इंडियन प्रेस इन्स्टिट्यूट को सी० आई० ए० के द्वारा पैसा मिलता है और "क्वार्ट" नाम का जो प्रकाशक है उस को भी बाहर से पैसा मिलता है ?

Shri Y. B. Chavan: I think I have answered it.

Shri Sradhakar Supakar: May I know at what level this inquiry is at present being conducted and whether having regard to the wide implications of the existence of money received from foreign countries Government contemplate setting up either a parliamentary or statutory committee to look into the implications of this problem?

Shri Y. B. Chavan: No, Sir. It is not intended at present to do anything of that sort.

Shri H. N. Mukerjee: May I know if the Home Minister is not considering it advisable to have an inquiry, different from the IB method of inquiry, which has some perverse orientation and which might unnecessarily create a tentative atmosphere of suspicion which would not be warranted.

and whether he would not prefer a kind of investigation to which Shri Indrajit Gupta has referred, an investigation in which assistance could be rendered to Government by all kinds of organisations and individuals at this very present moment?

Shri Y. B. Chavan: I think this is a point of view which will have to be considered after the study is complete. It is certainly an important point of view.

Several hon. Members rose—

Mr. Speaker: We have spent 20 minutes on this. Now may I go to the next question? Even if I am to call more members, I can at the most call only two or three members; not all who are standing up. Further, we have had a discussion on CIA funds, foreign money in elections, etc. Of course, if hon. Members want the rest of the 20 minutes also to be spent on the same question, I have no objection.

Shri Umanath: The Asia Foundation having found to be a conduit of CIA, may of the organisations in our country have stopped taking funds from it. May I know whether the University Grants Commission is still continuing to receive money from that organisation? The Home Minister was saying that the matter is still under consideration. I am putting a specific question. In the Rajasthan University Senate the other day a resolution moved by a Senate member to stop taking Asia Foundation grants was defeated, which means that the Senate of the Rajasthan University has decided to continue to take money from the Asia Foundation. I would like to know from the Home Minister whether this is a fact and, if so, what action the Home Minister has taken to stop the grants of the Asia Foundation received by the Rajasthan University.

Shri Y. B. Chavan: I will have to get at the facts first. Really speaking, I do not know whether the

money that is being received is objectionable money or regular money. Unless I know the facts I cannot say anything.

Shri Umanath: It is CIA conduit money.

Shri D. N. Tiwary: May I know whether the inquiry which the Government is making will cover all organisations and individuals receiving money from foreign countries, either openly or secretly?

Shri Y. B. Chavan: I am prepared to make an appeal here and now that no institution, whether political or economic, can receive any foreign money for this type of activity.

Shri S. M. Banerjee: I would like to know whether the attention of the hon. Minister has been drawn to a news item in the Patriot dated the 27th June under the caption "Take-over of Student Organisations. Big Business houses fill gap left by CIA". The news item says:—

"Following the public disclosure of its links with CIA-financed foundations, the NCUSI"—

that is, the National Council of University Students of India, the Bharat Yuvak Samaj which is actually the youth wing of the Bharat Sewak Samaj, received Rs. 50,000 from big business houses and organised a seminar which was held in Pilani. It is CIA money. Will he investigate into its affairs because it means that student organisations are being captured by big business houses helped by CIA finance?

Shri Y. B. Chavan: Unfortunately, I have missed that news item in the Patriot. I will look into it.

Shri R. K. Sinha: I want to ask the Minister about a question which transcends the other questions in the House. Foreign money comes into this country because of costly general elections and artificially provoked agitations on the eve of elections. Will the

Minister go into the question whether general elections in India may be such that poor people will be elected to Assemblies and Parliament, whether parties' expenses will be curbed and artificial agitations on the eve of elections may also be curbed so that foreign money may not be able to subvert Indian democracy?

Mr. Speaker: That does not arise out of this.

Shri M. L. Sondhi: May I ask the Minister whether in view of the fact that there are such widespread feelings in the country that some people or the other are acting as foreign agents, he will consider a proposal to introduce legislation to permit the registration of Indian nationals who work as foreign agents?

Mr. Speaker: Next question.

राजनैतिक दलों के साथ तथा अन्य संबंधों
विचारण

*783. श्री जगन्नाथ राव जोशी :

श्री हुकूम चन्द कदमाश :

श्री राम सिंह खबरवाल :

क्या बृहत्-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटेन में प्रत्येक राजनैतिक दल को अपनी धाय तथा व्यय का विवरण प्रस्तुत करना पड़ता है;

(ख) क्या अपनी धाय तथा व्यय की घोषणा करना भारत के राजनैतिक दलों के लिये अनिवार्य बनाने के लिये भारत सरकार ने कोई कार्यवाही की है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) As far as we are aware political parties are not required by law in the United Kingdom

to submit statement of receipts and expenditure.

(b) and (c). The Santhanam Committee had recommended that all political parties should keep a proper account of their receipts and expenditure and should publish annual audited statement of such accounts giving details of all individual receipts and that failure to do so should debar a political party from recognition by the Election Commission, the postal authorities and banks. This recommendation is being examined in consultation with the Election Commission.

श्री जगन्नाथ राव जोशी : माननीय मंत्री महोदय ने सन्तानम कमेटी की सिफारिशों को यहां पर बार बार स्मरण विलाया है। अपनी जो पैसों के मामलों पर बहुत दुई है वह तो शायद सभी बाहर का होगा। मैं जानना चाहता हूं कि घर के भीतर के कितने धनी वे जिन का पैसा चुनाव के दिनों में पोलिटिकल पार्टियों के जरिये काफी खर्च हुआ है, जब कि संविधान ने हर एक व्यक्ति को समानाधिकार दिया है, और प्रजातन्त्र का यह मूल सिद्धान्त है। जब हर व्यक्ति के खर्च पर हम लोगों ने कानूनन रोक लगा रखी है तब यदि कोई व्यक्ति किसी एक के बल बूते पर खड़ा रहता है और पार्टी के ऊपर कोई रोक नहीं रहेगी तो यह संविधान के भावना के विपरित होगा। इन सब बातों को देखते हुए क्या मंत्री महोदय ने सन्तानम समिति की सिफारिशों को लागू करने का विचार किया है ?

Shri Y. B. Chavan: I think, I have answered that this recommendation is under examination.

श्री जगन्नाथ राव जोशी : अपनी यदि यह बात विचारधीन है तो मैं दूसरा सवाल यह कहना चाहता हूं कि जिस प्रकार से हम ने पिछले हुए लोगों के लिये सुरक्षित खास रखें हैं और रखने का विचार होना क्या